

SHRI RAM NAIK: No, it is not law. It has come back with an amendment. That amendment has to be discussed in this House.

SHRI RANGARAJAN KUMARAMAN-GALAM: The Ordinance, as it stands, does not really need the emphasis which it does only to buy the period of time of that duration. It is a fact, which the Hon. Member has pointed out, that we should have immediately brought it to the Table of the House though there is no compulsion of that type that it has to be done immediately in that time. In this particular case, the House is continuing in session in so far as the Lok Sabha goes. In so far as the Rajya Sabha goes, the commencement of the House on 26th was critical there because it was placed there. It is true that we should have done it immediately, possibly on the next day, but I do remember the Hon. Minister mentioning that the bill is being passed, that this Ordinance has also come through and is going to come through in order to cover the lacunae. However the Hon. Member has made a point. That point has been taken note of by the Government. It should have been done in the usual course quickly on the next day.

13.00 hrs

SHRI RAM NAIK: I can understand if there is any delay in the working days.

MR. SPEAKER: I am saying what I have to say. You have raised this point. There is a Committee of the House called Committee on Papers Laid on the Table. Now, that Committee has to look into whether or not there has been any unreasonable delay in laying the papers, the statement explaining the reasons for not laying the Hindi version is given and such reasons are satisfactory. That Committee will perform this work. Now, this Committee is there...

SHRI SOMNATH CHATTERJEE (Bolpur): At the moment, it is not there Sir.

MR. SPEAKER: You have raised this issue and I am sure that this Committee will be constituted very soon and the matter will go before the Committee and the Committee will look into it.

SHRI RANGARAJAN KUMARAMAN-GALAM: Without going any further, I would like to say that we have not really committed any violation.

MR. SPEAKER: It is for the Committee to look into and if the Committee gets satisfied, they can write love letter to you.

(Interruptions)

13.02 hrs

PAPERS LAID ON THE TABLE

Demands For Grants of the Ministry of Water Resources For 1991-92

[English]

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Water Resources for 1991-92. [Placed in Library See No LT-518/91]

Detailed Demands For Grants Of The Ministry Of Planning and Programme Implementation for 1991-92

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): I beg to lay on the Table a copy of the Detailed Demands for Grants

(Hindi and English versions) Of The Ministry Of Planning and Programme Implementation for 1991-92. [Placed in Library See No LT-519/91]

Detailed Demands For Grants Of Department of Posts for 1991-92

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAJESH PILOT): I beg to lay on the Table a copy of the Detailed Demands For Grants (Hindi and English versions) of the Department of Posts for 1991-92. [Placed in Library See No LT-520/91]

Detailed Demands For Grants Of The Ministry Of Power And Non-Conventional Energy Sources For 1991-92

THE MINISTER OF STATE OF THE MINISTRY OF POWER AND NON-CONVENTIONAL ENERGY SOURCES (SHRI KALP NATH RAI): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of The Ministry Of Power and Non-Conventional Energy Sources for 1991-92. [Placed in Library See No LT-521/91]

Detailed Demands For Grants Of The Ministry Of Civil Supplies And Public Distribution For 1991-92

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Civil Supplies and Public Distribution for 1991-92. [Placed in Library See No LT-522/91]

Detailed Demands For Grants Of The Department Of Ocean Development For 1991-92

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI-MATI MARGARET ALVA): I beg to lay on

Submission of report by National Commission on Rural Labour

the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Ocean Development for 1991-92. [Placed in Library See No LT-523/91]

Detailed Demands For Grants Of The Parliament Secretariate Of The President And Vice-President and Union Public Service Commission For 1991-92

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): I beg to lay on the Table a copy of the Detailed Demands For Grants (Hindi and English versions) of the Parliament Secretariat of the President and Vice-President and Union Public Service Commission for 1991-92. [Placed in Library See No. LT-524/91]

STATEMENT BY MINISTER

Submission of Report by the National Commission On Rural Labour

[*English*]

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): In pursuance of a commitment made by the then Prime Minister late Shri Rajiv Gandhi in his budget speech on the 28th February, 1987, Government had set up a National Commission on Rural Labour in August, 1987. The National Commission on Rural Labour was appointed to study and report on the economic, social and working conditions of Rural Labour in the context of changing socio-economic framework in the rural areas. The Commission was also to study the existing legislative provisions intended to protect the interests of rural labour and suggest measures to make them more effective.

The N.C.R.L. have submitted their re-